Annexure

Sl.N o	Regulati on no	Existing Regulation	Amended Regulation	TANGEDCO's Remarks
1	2.Definit ions clause (1)	Associated Transmission System' or 'ATS' means the transmission system identified for a generating station by the Central Transmission Utility in the Long Term Access grant;	System' or 'ATS' shall have the same meaning as defined in GNA Regulations;"	ATS in respect of any generation project is developed only at the behest of the generator. The ATS should comprise of all the elements of the transmission system which are necessitated on account of the connectivity requested by the generator. The existing definition is clea and unambiguous. The immediate evacuation along with the network expansion system shall be treated as the ATS instead of considering only the transmission element required for immediate evacuation. Hence, necessary amendment may be issued in GNA Regulation also.
			Sub-clause (h) of Clause (1) of Regulation 2 of the Principal Regulations shall be substituted as under: "(h) 'Drawee DIC' shall	If the ESS is not treated as Drawee entity, then how the energy drawn by the ESS will be accounted? This will result
			mean the DICs which draw power through ISTS but does not include ESS"	in undue favour to the ESS developer at the cost of the Discoms. MoP vide

		notification No. 23/16/2020- R&R Part (1) dated 10.03.2022 has notified Guidelines for Procurement and Utilization of Battery Energy Storage Systems as part of Generation, Transmission and Distribution assets, along with Ancillary Services. There is a need to clarify on the treatment of ESS. Hence, it is requested that a detailed explanatory memorandum may be issued in this regard.
p) 'Open Access Regulations, 2008' m the Central Electricity Regulatory Commis (Open Access in inter-State Transmiss Regulations, 2008 and any subseq amendments or re-enactments thereof;	ssion sion)	
 s) 'Power Supply Regulations, 2010' m the Central Electricity Regulatory Commis (Regulation of Power Supply) Regulati 2010 as amended from time to time and any enactment thereof; 	ssion ions,	
y) 'Target Region' means the region to w Long Term Access is granted to a DIC, wit identified beneficiaries in the said region;		
dd) 'Untied LTA' means the quantum of I Term Access granted to a DIC less the quan for which buyers have been identified u Long Term Access or Medium Term C Access or both;	ntum nder	

2	3. Principl es of sharing transmis sion charges	(1) The transmission charges shall be shared amongst the DICs on monthly basis based on the Yearly Transmission Charges such that	(1) The transmission charges shall be shared amongst the DICs on monthly basis based on the Yearly Transmission Charges such that	
		 (2) Yearly Transmission Charges for transmission system shall be shared on monthly basis by DICs in accordance with Regulations 5 to 8 of these regulations subject to the exceptions provided in Clauses (3), (6), (9) and (12) of Regulation 13 of these regulations. 	 (2) Yearly Transmission Charges for transmission system shall be shared on monthly basis by <u>drawee</u> DICs in accordance with Regulations 5 to 8 of these regulations subject to the exceptions provided in Clauses (3), (6), (9) and (12) of Regulation 13 of these regulations. 	
		(3) Long Term Access or Medium Term Open Access for projects covered under Clause (1) of Regulation 13 shall not be considered for apportionment of Yearly Transmission Charges under Regulations 5 to 8 of these regulations.	Substitution: "(3) Bills for transmission charges shall be raised on the buyer in terms of this clause notwithstanding any provisions in the PPA and the settlement of the transmission charges inter se between the buyer and the generating station or the seller, wherever necessary, shall be made in terms of the PPA or as per the mutual agreement."	
3	5. Compon ents and sharing of	(4) The Yearly Transmission Charges for the National Component shall be shared by all drawee DICs and injecting DICs with untied LTA in proportion to their quantum of Long Term Access plus Medium Term Open Access	Substitution: "(4) The Yearly Transmission Charges for the National Component shall be shared by all the drawee DICs in proportion to	

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	National Compon ent (NC)	and untied LTA respectively.	their quantum of GNA."	
4	6. Compon ents and sharing of Regional Compon ent (RC) Clause (2)	(2) Yearly Transmission Charges covered under sub-clause (a) of Clause (1) of this Regulation shall be shared by drawee DICs of the receiving region and injecting DICs with untied LTA in the receiving region, in proportion to their quantum of Long Term Access plus Medium Term Open Access and untied LTA, respectively.	Substitution: "(2) Yearly Transmission Charges covered under sub-clause (a) of Clause (1) of this Regulation shall be shared by drawce DICs of the receiving region in proportion to their quantum of GNA."	What is the treatment for Injecting DICs (Generators) with untied quantum of power as per their Connectivity capacity? The provision for fixing liability to the Connectivity Grantee under Regulation 13(3) shall be included in Clause (2) of Regulation 6 also.
	Clause (3)	(3) Yearly Transmission Charges covered under sub-clause (b) of Clause (1) of this Regulation shall be shared by drawee DICs of the region and injecting DICs (with untied LTA) of the same region, in proportion to their quantum of Long Term Access plus Medium Term Open Access and untied LTA, respectively.	Substitution: "(3) Yearly Transmission Charges covered under sub-clause (b) of Clause (1) of this Regulation shall be shared by drawee DICs of the region in proportion to their quantum of GNA."	What is the treatment for Injecting DICs (Generators) with untied quantum of power as per their Connectivity capacity? The provision for fixing liability to the Connectivity Grantee under Regulation13(3) shall be included in Clause (3) of Regulation 6 also.
4	7. Compon ents and sharing of Transfo rmer Compon ent (TC)	(1) Transformer Component for a State shall comprise of Yearly Transmission Charges for inter-connecting transformers (ICTs) planned for drawal of power by the concerned State. A list of such transformers for each State shall be provided by the Central Transmission Utility to the Implementing Agency.	(1) Transformer Component for a State shall comprise of Yearly Transmission Charges for inter- connecting transformers (ICTs) <u>along with their associated bays</u> <u>and downstream bays</u> planned for drawal of power by the concerned State. A list of such transformers for each State shall be provided by	

			the Central Transmission Utility to the Implementing Agency.	
		(2) Transformer Component for a State shall be borne and shared by the drawee DICs located	(2) Transformer Component for a State shall be borne and shared by	
		in the concerned State in proportion to their Long Term Access plus Medium Term Open	the drawee DICs located in the concerned State in proportion to	
		Access.	their Long Term Access plus Medium Term Open Access GNA.	
5	8. Compon ents and sharing of AC System Compon ent (ACC)	(3) The Yearly Transmission Charges of AC- UBC shall be shared by drawee DICs and injecting DICs with untied LTA corresponding to their respective usage of the transmission lines, in accordance with Regulation 9 of these regulations.	(3) The Yearly Transmission Charges of AC-UBC shall be shared by drawee DICs and injecting DICs with untied LTA corresponding to their respective usage of the transmission lines, in accordance with Regulation 9 of these regulations.	What is the treatment for Injecting DICs (Generators) with untied quantum of powe as per their Connectivity capacity? The provision for fixing liability to the Connectivity Grantee under Regulation13(3) shall be included in Clause (3) of
		(5) Transmission charges under AC-BC shall be shared by all drawee DICs and injecting DICs with untied LTA in proportion to their quantum of Long Term Access plus Medium Term Open Access and untied LTA respectively.	Substitution: "(5) Transmission charges under AC-BC shall be shared by all drawee DICs in proportion to their quantum of GNA."	Regulation 8 also. What is the treatment for Injecting DICs (Generators) with untied quantum of powe as per their Connectivity capacity? The provision for fixing liability to the Connectivity Grantee under Regulation13(3) shall be included in Clause (5) of Regulation 8 also.
6	9. Comput ation of share of transmis	(7) Transmission charges at each drawal node and each injection node with untied LTA shall be calculated as per Hybrid Methodology, using transmission line-wise usage-based	(7) Transmission charges at each drawal node and each injection node with untied LTA shall be calculated as per Hybrid	What is the treatment for Injecting DICs (Generators) with untied quantum of powe as per their Connectivity capacity? The provision for

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transmission charges obtained in accordance with Clause (6) of this Regulation.	Methodology, using transmission line-wise usage-based transmission charges obtained in accordance with Clause (6) of this Regulation.	fixing liability to the Connectivity Grantee under Regulation 13(3) shall be included in Clause (7) of Regulation 9 also.
(8) The Implementing Agency shall aggregate the transmission charges as obtained in accordance with Clause (7) of this Regulation at drawal nodes within the geographical boundary of the State to determine the transmission charges for the State under AC- UBC: Provided that drawee DICs other than the distribution licensees of the State, who have taken Long Term Access or Medium Term Open Access shall be apportioned the transmission charges under AC-UBC as per the transmission charges obtained at their drawl node(s) in accordance with Clause (7) of this Regulation and such transmission charges shall not be included in the aggregate transmission charges of the State.	(8) The Implementing Agency shall aggregate the transmission charges as obtained in accordance with Clause (7) of this Regulation at drawal nodes within the geographical boundary of the State to determine the transmission charges for the State under AC- UBC: Provided that drawee DICs other than the distribution licensees of the State, who <i>obtained GNA</i> shall be apportioned the transmission charges under AC- UBC as per the transmission charges obtained at their drawl node(s) in accordance with Clause (7) of this Regulation and such transmission charges shall not be included in the aggregate transmission charges of the State.	
(9) Injecting DICs with untied LTA shall be apportioned transmission charges under AC- UBC as per the transmission charges obtained at their injection node in accordance with	Deleted	What is the treatment for Injecting DICs (Generators) with untied quantum of powe as per their Connectivity capacity? The provision for fixing liability to the
app UB at	ortioned transmission charges under AC- C as per the transmission charges obtained	Injecting DICs with untied LTA shall be ortioned transmission charges under AC- C as per the transmission charges obtained their injection node in accordance with

				Connectivity Grantee under Regulation13(3) shall be included in Clause (9) of Regulation 9 also.
7	10. Sharing of	'Ir' denotes sum of injection into the ISTS at regional nodes less injection from projects covered under Clause (1) of Regulation 13 of these regulations for the week.	Substitution: "'Ir' denotes sum of injection into the ISTS at regional nodes".	
	Transmi ssion Losses	(2) Drawal schedule of DICs shall be prepared as per provisions of the Grid Code taking into account the transmission losses of the week preceding the last week as calculated in accordance with Clause (1) of this Regulation: Provided that while preparing drawal schedule of DICs in respect of projects covered under Clause (1) of Regulation 13, transmission losses shall be considered as zero.	(2) Drawal schedule of DICs shall be prepared as per provisions of the Grid Code taking into account the transmission losses of the week preceding the last week as calculated in accordance with Clause (1) of this Regulation: Provided that while preparing drawal schedule of DICs in respect of projects covered under Clause (1) of Regulation 13, transmission losses shall be considered as zero.	
8	11. Transmi ssion charges for Short Term Open Access Substitu	(1) Short Term Open Access Rate (in paise/kWh) shall be published for each billing month by the Implementing Agency which shall be calculated State-wise as under: Transmission charges of the State for the billing month (in rupees) / (7200 X the quantum, in MW, of Long Term Access plus Medium Term Open Access of the State for the corresponding billing period)	Substitution: "(1) T-GNA Rate (in Rs./MW/block) shall be published for each billing month by the Implementing Agency which shall be calculated State-wise as under: Transmission charges for GNA for entities located in the State, for the billing month, under first bill (in rupees) X 1.10 / (number of days in a month X 96 X GNA quantum, in	

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ted as		MW, for all such entities located in	4
<u>Transmi</u>		the State considered for billing, for	
<u>ssion</u>		the corresponding billing period.)"	
<u>charges</u>		Substitution:	
for T-	(2) Transmission charges for Short Term Open	"(2) Transmission charges for T-	
<u>GNA</u>	Access shall be payable by generating stations	GNA shall be payable by drawee	
	and embedded entities located in the State, as	embedded entities	
	per the last published Short Term Open Access	located in the State, as per the last	
	Rate for the State, along with other charges or	published T-GNA rate for the State,	
	fees as per Open Access Regulations, 2008 and	along with	
	the Transmission Deviation charges, if any, as	other charges or fees as per GNA	
	per these regulations.	Regulations and the Transmission	
		Deviation	
		charges, if any, as per these	
		regulations."	
	(3) Transmission charges for Short Term Open	(3) Transmission charges for Short	
	Access paid by an embedded intra-State entity	Term Open Access T-GNA paid by	
	during a month shall be reimbursed in the	an embedded intra-State entity	
	following billing month to the State in which	during a month shall be reimbursed	
	such entity is located.	in the following billing month to	
		the State in which such entity is	
		located.	
		Deleted	
	(4) Transmission charges for Short Term Open		
	Access, paid by a DIC with untied LTA shall		
	be offset against the transmission charges		
	payable by the said DIC for untied LTA in the		
	following billing month.		
	(5) No transmission charges for Short Term		
	Open Access for inter-State transmission		

		system, shall be payable by a distribution licensee which has Long Term Access or Medium Term Open Access or both, or by a trading licensee acting on behalf of such distribution licensee: Provided that other charges or fees as per Open Access Regulations, 2008 and the Transmission Deviation charges, if any, as per these regulations shall be payable.		
		(6) Transmission charges for Short Term Open Access collected in a billing month, after adjustment as per Clauses (3) and (4) of this Regulation, shall be reimbursed to the DICs in proportion to their share in the first bill in the following billing month.	Substitution: "(6) Transmission charges for T-GNA collected in a billing month, shall be reimbursed to the DICs in proportion to their share in the first bill in the following billing month."	
9	12. Transmi ssion Deviatio n	 Clause 1 (a) For a generating station, net metered ex-bus injection, in a time block in excess of the sum of Long Term Access, Medium Term Open Access and Short Term Open Access: Provided that for a hydro-generating station, overload capacity of 10% during peak season shall be taken into account. (b) For a State net metered ex-bus injection or net metered drawal, in a time block, in excess of the sum of Long Term Access and Medium Term Open Access. (c) For any drawee DIC, which is a regional entity other than distribution licensees, net 	Substitution: "(a) For a generating station, net metered ex-bus injection, in a time block in excess of GNA: Provided that for a hydro- generating station, schedules for overload capacity of 10% during peak season shall not be charged under transmission deviation. (b) For a State net metered injection or net metered drawal, in a time block, in excess of the sum of GNA and T-GNA for the State including all drawee intra-state entities. (c) For any drawee DIC, other than those covered under clause (b) of	

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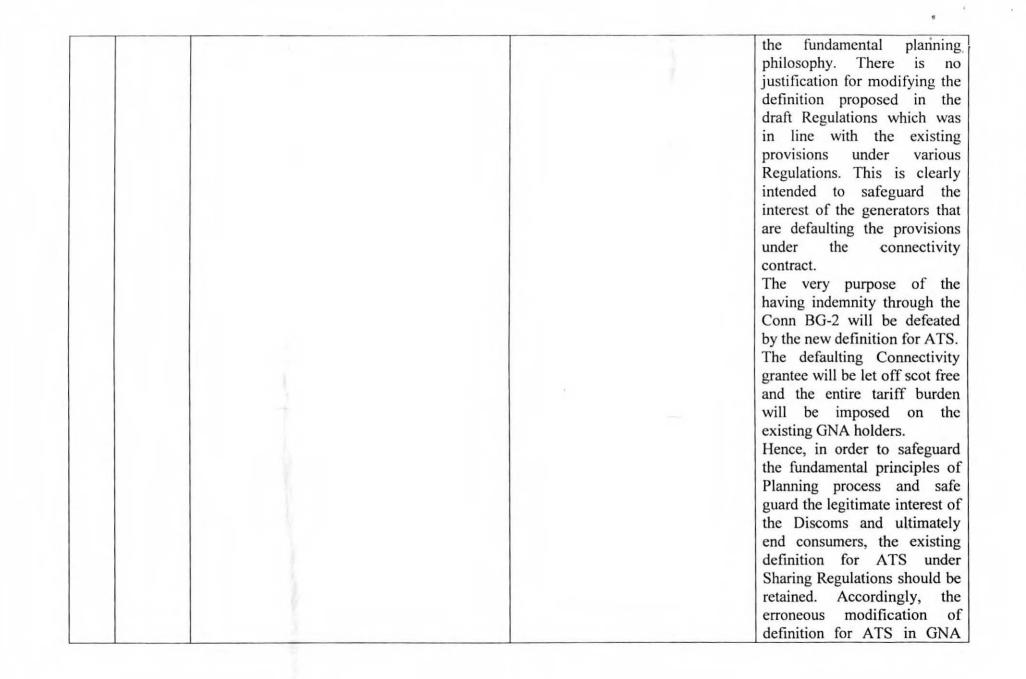
sum of Long Term Access, Medium Term Open Access and Short Term Open Access.	this Regulation, net metered drawal in a time block in excess of the sum of GNA and T-GNA: Provided that if a generating station including REGS having GNA, draws through ISTS under T-GNA, the net metered drawal of such generating station in a time block in excess of T-GNA shall be considered as transmission deviation."	
 (2) Transmission Deviation Rate in Rs./MW, for a State or any other DIC located in the State, for a time block during a billing month shall be computed as under: 1.05 X (transmission charges of the State for the billing month in Rs.)/ (quantum in MW of Long Term Access plus Medium Term Open Access of the State for the corresponding billing period X 2880) 	Substitution: "(2) Transmission Deviation Rate in Rs./MW, for a State or any other DIC located in the State, for a time block during a billing month shall be computed as under: 1.35 X (transmission charges for GNA of entities located in the State, under first bill for the billing month in Rs.) / (GNA quantum in MW of such entities located in the State, considered for billing, for the corresponding billing period X number of days in a month X 96)"	
(3) The Transmission Deviation charges shall be recovered through the third bill and shall be reimbursed to the DICs in proportion to their share in the first bill in the following billing month.	(3) The Transmission Deviation charges shall be recovered through the third bill and shall be reimbursed to the <u>drawee</u> DICs in proportion to their share in the first bill in the following billing month.	

10		Deleted	
10		Deleted	
13.	(1) No transmission charges and losses for the		
Treatme	use of ISTS shall be payable for:		
nt of	(a) generation based on solar power resource		
transmis	for the useful life of the projects commissioned		
sion	during the period from 1.7.2011 to 30.6.2017.		
charges	(b) generation based on solar or wind power		
and	resources for a period of 25 years from the date		
losses in	of commercial operation, fulfilling the		
specific	following conditions:		
cases	(i) Such generation capacity has been awarded		
	through competitive bidding; and		
	(ii) Such generation capacity has been declared		
	under commercial operation during the period		
	from 1.7.2017 to 12.2.2018 for solar based		
	resources or during the period from 30.9.2016		
	to 12.2.2018 for wind based resources; and		
	(iii) Power Purchase Agreement(s) have been		
	executed for sale of power from such		
	generation capacity to the Distribution		
	Companies for compliance of their renewable		
	purchase obligation.		
	(c) generation based on solar or wind power		
	resources, for a period of 25 years from the		
	date of commercial operation, fulfilling the		
	following conditions:		
	(i) Such generation capacity has been awarded		
	through competitive bidding process in		
	accordance with the guidelines issued by the		
	Central Government; and (ii) Such generation capacity has been declared		

from 13.2.2018 to 31.12.2022; and		
(iii) Power Purchase Agreement(s) have been		
executed for sale of such generation capacity to	1	
all entities including Distribution Companies		
for compliance of their renewable purchase		
obligations.		
(2) Where a generating station or any other		
seller has been granted Long Term Access or		
Medium Term Open Access and has entered		
into Power Purchase Agreement(s) for supply		
of power under such Long Term Access or		
Medium Term Open Access, the transmission		
charges towards such Long Term Access or		
Medium Term Open Access for components		
identified under Regulations 5 to 8 of these		
regulations shall be determined at the drawal		
nodes, and billed to the buyer(s) after COD of		
generating station or unit(s) thereof:		
Provided that where the generating station or		
any other seller is responsible to pay the		
transmission charges in terms of the Power		
Purchase Agreements, bills for transmission		
charges shall be raised on the buyer in terms of		
this clause notwithstanding the provision in the		
PPA and settlement of the transmission charges		
inter se between the buyer and the generating		
station or the seller shall be made in terms of		
the PPA or as may be mutually agreed.		
	Substitution:	As per Regulation 2(1)(b)
(3) Where COD of a generating station or	"(3) Where COD of a Connectivity	SR 2020, the Associate
unit(s) thereof is delayed and the Associated	grantee is delayed from start date of	
 unit(s) thereof is delayed and the Associated	Erance is delayed from start date of	Transmission System

	Transmission System has achieved COD, which is not earlier than its SCOD, the generating station shall pay Yearly Transmission Charges for the Associated Transmission System corresponding to Long Term Access granted for the generating station or unit(s) thereof, which have not achieved COD: Provided that Yearly Transmission Charges in respect of Associated Transmission System shall be included for determination of transmission charges of DICs in accordance with Regulations 5 to 8 of these regulations upon the generating station or unit(s) thereof achieving COD.	Connectivity in terms of GNA Regulations, and the Associated Transmission System has achieved COD, which is not earlier than such start date of Connectivity, the Connectivity grantee shall pay Yearly Transmission Charges for the Associated Transmission System corresponding to Connectivity capacity which have not achieved COD: Provided that Yearly Transmission Charges in respect of Associated Transmission System corresponding to the Connectivity capacity which have achieved COD shall be included for determination of transmission charges of DICs in accordance with Regulations 5 to 8 of these regulations."	defined as ATS means the transmission system identified for a generating Station by the Central Transmission Utility in the Long Term Access grant. Whereas in the draft GNA Regulations, the ATS is defined as "Any augmentation required, excluding terminal bay(s), to the existing ISTS identified under Regulation 6.1 of these regulations, shall be considered as the Associated Transmission System (ATS) for the Applicant(s)." However, the same is modified in the final notified GNA Regulations as "Of the augmentation requirement as identified under Regulation 6.1 of these regulations, augmentation required for immediate evacuation of power of the Applicant (s), excluding terminal bay(s), shall be considered as the Associated Transmission System (ATS) for the Applicant(s)." This is totally in contrary to
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		Regulations shall be amended.
(4) Where only some of the transmission elements of the Associated Transmission System have achieved COD before the COD of the Associated Transmission System and the generating station seeks part operationalisation of Long Term Access, the Central Transmission Utility shall part operationalize Long Term Access, subject to availability of transmission system and Yearly Transmission Charges in respect of such transmission elements of the Associated Transmission System shall be included for determination of transmission charges of DICs in accordance with Regulations 5 to 8 of these regulations.	Substitution: "(4) Where only some of the transmission elements of the Associated Transmission System have achieved COD before the COD of the Associated Transmission System and the Connectivity grantee seeks part effectiveness of its Connectivity as per Clause (a) of Regulation 22.4 of GNA Regulations, Yearly Transmission Charges in respect of such transmission elements of the Associated Transmission System shall be included for determination of transmission charges of DICs in accordance with Regulations 5 to 8 of these regulations.	
(6) If any transmission element(s) of the Associated Transmission System is required by the generating station prior to COD of the Associated Transmission System, the Yearly Transmission Charges for such transmission element(s) shall be payable by the generating station from the COD of the said transmission element(s) of the Associated Transmission System till the generating station achieves COD.	(6) If any transmission element(s) of the Associated Transmission System is required by the generating station <u>Connectivity</u> grantee prior to COD of the Associated Transmission System, the Yearly Transmission Charges for such transmission element(s) shall be payable by the generating station <u>Connectivity grantee</u> from the COD of the said transmission element(s) of the Associated Transmission System till the	

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	grantee achieves COD.	
 (7) Where Long Term Access is granted to a generating station on existing margins and COD of the generating station or unit(s) thereof is delayed, the generating station shall, corresponding to the capacity that is delayed, pay transmission charges at the rate of 10% of transmission charge per MW for the State where such generating station is located: Provided that the amount so received in a billing month, shall be reimbursed to the DICs in proportion to their share in the first bill in the following billing month. 	margins and COD of such Grantee is delayed, the Connectivity grantee shall, corresponding to the capacity that is delayed, pay transmission charges from the start date of such Connectivity at the rate of Rs. 3000 /MW/month: Provided that the amount so received in a billing month, shall be reimbursed to the DICs in proportion to their share in the first bill in the	
(8) In case a generating station or unit(s) thereof has achieved COD and the Associated Transmission System is delayed, the concerned inter-State transmission licensee(s) shall make alternate arrangement at its own cost for despatch of power of the generating station or unit(s) thereof in consultation with the Central Transmission Utility: Provided that till such alternate arrangement is made, the inter-State transmission licensee(s) shall pay to the generating station, the Yearly Transmission Charge corresponding to the	 following billing month." (8) In case a generating station or unit(s) thereof has achieved COD and the Associated Transmission System is delayed, the concerned inter-State transmission licensee(s) shall make alternate arrangement at its own cost for despatch of power of the generating station or unit(s) thereof in consultation with the Central Transmission Utility: Provided that till such alternate arrangement is made, the inter- 	

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quantum of Long Term Access for the period for which the transmission system has got delayed.	State transmission licensee(s) shall pay to the generating station, the Yearly Transmission Charge corresponding to the quantum of Long Term Access <u>Connectivity</u> for the period for which the transmission system has got delayed.	
(9) Where a dedicated transmission line has already been constructed or is under construction by an inter-State transmission licensee under coordinated transmission planning of the Central Transmission Utility, the Yearly Transmission Charges for such dedicated transmission line shall be payable by the concerned generating station to the inter- State transmission licensee (including deemed inter-State transmission licensee) from the COD of the dedicated transmission line till operationalization of Long Term Access of the generating station. After operationalization of Long Term Access, Yearly Transmission Charge for the dedicated transmission line proportionate to the quantum of Long Term Access operationalized qua the quantum of Connectivity for the dedicated transmission line shall be considered in accordance with Regulations 5 to 8 of these regulations and the balance transmission charges shall continue to be paid by the generating station.	Substitution: "(9) Where a dedicated transmission line has already been constructed or is under construction by an inter-State transmission licensee under coordinated transmission planning of the Central Transmission Utility, the Yearly Transmission Charges for such dedicated transmission line shall be payable by the concerned generating station to the inter-State transmission licensee (including deemed inter-State transmission licensee) from the COD of the dedicated transmission line till COD of such generating station after which Yearly Transmission Charge for the dedicated transmission line shall be considered in accordance with Regulations 5 to 8 of these	

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(10) Generating stations drawing start- power from ISTS shall pay transmission charges at the rate of Transmission Deviation Rate for the State in which they are located: Provided that the amount so received in billing month, shall be reimbursed to the DIG in proportion to their share in the first bill in the following billing month.	on stations (a) drawing start-up power on or (b) drawing power during shutdown a after COD or (c) for REGS drawing Cs power	
(11) Where a generating station is connected both ISTS and intra-State transmission system only ISTS charges and losses shall applicable on the quantum of Long Ter Access and Medium Term Open Acce corresponding to capacity connected to ISTS.	n, ne m	As per the existing provisions of the GNA Regulations and Grid Code Regulations, the ISGS can have both Inter- State Connectivity and Intra- State Connectivity. The draw nodes of Drawee having Intra- State connectivity to ISGS were considered as deemed ISTS drawl nodes for the purpose of calculation of ISTS

		charges. In order to avoid the ambiguity, Hon'ble Commission had introduced this provision under the Sharing Regulation 2020.Further state Transcos have invested huge capital in creating intra state network facilities, the cost of which is shared by the Discoms. If the same is not excluded in the calculating the GNA quantum it will be additional financial commitment to Discoms. Removal of this clause will create unnecessary confusion leading to litigations in allocation of transmission charges. Hence, it is requested that this clause may be retained.
 (12) In case of a transmission system where COD has been approved in terms of proviso (ii) of Clause (3) of Regulation 4 of the Tariff Regulations, 2014 or Clause (2) of Regulation 5 of the Tariff Regulations, 2019 or where deemed COD has been declared in terms of Transmission Service Agreement under Tariff based Competitive Bidding, the Yearly Transmission Charges for the transmission system shall be: (a) paid by the inter-State transmission licensee 	 (12) In case of a transmission system where COD has been approved in terms of proviso (ii) of Clause (3) of Regulation 4 of the Tariff Regulations, 2014 or Clause (2) of Regulation 5 of the Tariff Regulations, 2019 or where deemed COD has been declared in terms of Transmission Service Agreement under Tariff based Competitive Bidding, the Yearly Transmission 	

		whose transmission system is delayed till its transmission system achieves COD, or(b) paid by the generating company whose generating station or unit(s) thereof is delayed, till the generating station or unit thereof, achieves COD, or	Charges for the transmission system shall be: (a) paid by the inter-State transmission licensee whose transmission system is delayed till its transmission system achieves COD, or	
		(c) shared in the manner as decided by the Commission on case to case basis, where more than one inter-State transmission licensee is involved or both transmission system and generating station are delayed.	(b) paid by the generating company whose generating station or unit(s) thereof is delayed, till the generating station or unit thereof, achieves COD, or	
			(c) shared in the manner as decided by the Commission on case to case basis, where more than one inter- State transmission licensee is involved or both transmission system and generating station are delayed.	
11	14. Account ing	(1) The Implementing Agency shall publish transmission charges payable by drawee DICs and injecting DICs with untied LTA for the billing month in Rupee terms.	(1) The Implementing Agency shall publish transmission charges payable by drawee DICs and injecting DICs with untied LTA for the billing month in Rupee terms.	
12	15. Billing.	Clause 2: (b) The second bill shall be raised in the months of April, July, October and January every year for the quarter ending on 31st	in the months of April, July,	

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	March, 30th June, 30th September and 31st December respectively to adjust variations on account of any revision in transmission charges allowed by the Commission, including incentives as applicable:	<u>September, December and March</u> every year for the quarter ending on 31st March, 30th June, 30th September and 31st December respectively to adjust variations on account of any revision in transmission charges allowed by the Commission, including incentives as applicable:	
13 19. Letter of Credit and other instrum ents of Payment Security Mechani sm	operationalization of Long Term Access or Medium Term Open Access, in respect of a DIC, give a notice to such DIC, indicating the date of operationalization of such Long Term Access or Medium Term Open Access and		

		(7) In case of failure on the part of any DIC to maintain the Letter of Credit or such other	DIC shall open such Letter of Credit or provide such acceptable instrument of payment security mechanism that shall be operative from a date prior to the Due Date of its first bill. Deleted	
		instrument of payment security mechanism for the required amount in accordance with Clause (2) of this Regulation or replenish the Letter of Credit or such other instrument of payment security mechanism in accordance with Clauses (3) and Clause (5) of this Regulation and renew the Letter of Credit or such other instrument of payment security mechanism in accordance with Clause (6) of this Regulation, CTU may regulate the power injection of or supply to the concerned DIC, as the case may be in accordance with the Power Supply Regulations, 2010.		
14	21. Consequ ences of non- payment of dues by a DIC	Failure on the part of a DIC to make payment, in full, against the bills by the due date under these regulations shall make such DIC liable for action for any or combination of the following, by the Central Transmission Utility, on behalf of inter-State transmission 28 licensee(s): (a) regulation of power supply in accordance	Deleted	

		 with the Power Supply Regulations 2010; (b) denial of Short term Open Access by RLDC or NLDC in accordance with the Open Access Regulations, 2008; (c) suspension or termination of Long Term Access or Medium Term Open Access in accordance with Connectivity Regulations, 2009. 		
15	23. Procedu res to be framed under these Regulati ons		Addition of clause 4: "(4) The Implementing Agency shall, within 45 (forty five) days of the notification of this amendment, publish the revised detailed procedures for implementation of the provisions of this amendment after stakeholder consultation."	
16	24. Timeline for furnishi ng the informat ion	 Clause (4) Within 7 (seven) days after end of a billing period, DICs shall submit the following to the Implementing Agency for the billing period: (a) MW and MVAR data for actual injection or actual drawal at various nodes or a group of nodes for peak block. (b) Quantum for which buyers have been identified under Long Term Access or Medium Term Open Access or both along with details of such buyers; 	Clause (4) Within 7 (seven) days after end of a billing period, DICs shall submit the following to the Implementing Agency for the billing period: (a) MW and MVAR data for actual injection or actual drawal at various nodes or a group of nodes for peak block. (b) Quantum for which buyers have been identified under Long Term	

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		(c) Any other information as required by the Implementing Agency	Access or Medium Term Open Access or both along with details of such buyers; (c) Any other information as required by the Implementing Agency	
17	25. Informa tion to be publishe d by the Impleme nting Agency	Clause 1 : (g) Details of Long Term Access and Medium Term Open Access in respect of each DIC for the billing period;	Clause 1 : (g) Details of Long Term Access and Medium Term Open Access <u>GNA</u> in respect of each DIC for the billing period;	
18	Annexur e-1 Sub- clause (d) of Clause 5.16.3 & 5.16.4	 (d) Modify the Marginal Flow file obtained at clause (c) above as follows (illustration is at Clause 5.16.4 of this Annexure): □ For generating stations or sellers having no untied LTA and having identified buyers for full capacity of the generating station, reduce values of Marginal Participation Factors to zero. □ For generating stations or sellers having no identified buyers but having untied LTA, retain values of Marginal Participation Factor as obtained at sub-clause (c) of Clause 5.16.3 above. □ For generating stations or sellers having part untied LTA and part capacity with identified buyers: o Retain values of Marginal Participation Factor as but having part untied LTA and part capacity with identified buyers: o Retain values of Marginal Participation Factor as obtained at sub-clause 	Substitution: "(d) Modify the Marginal Flow file obtained at clause (c) above as follows: □□For generating stations reduce values of Marginal Participation Factors to zero."	

(c) of clause 5.16.3 above for capacity corresponding to untied LTA; and o Reduce values of Marginal Participation Factor to zero for capacity corresponding to identified buyers.		
5.16.4 Following illustration is for sub-clause	Deleted	
 (d) of Clause (5.16.3) above of this Annexure: (1) Suppose a generating station "A" (with installed capacity of 1000 MW) is located in Western Region and it has taken Long Term Access to Northern Region as target region for 		
300 MW and Western Region as target region for 400 MW. Untied LTA for "A", therefore, shall be 700 MW i.e. 300 MW in Northern Region and 400 MW in Western Region.		
Suppose, later on, "A" enters into Power Purchase Agreement with a buyer in Northern Region, say, distribution licensees of Haryana for 250 MW. Consequent upon entering into		
Power Purchase Agreement with Haryana, untied LTA of "A" would become 450 MW i.e. 50 MW (= 300 MW – 250 MW) in Northern Region and 400 MW in Western Region.		

(2) If "A" has actual injection of 900 MW for	
the peak block of the billing period, this	
injection has to be segregated into injection	
corresponding to untied LTA and injection	
corresponding to Power Purchase Agreement	
with Haryana. This shall be done as follows: 45	
(i) Injection corresponding to united LTA of	
450 MW = 450*900/700 = 578.6 MW; and	
(ii) Injection corresponding to identified buyer	
= 250*900/700 = 321.4 MW	*
(3) For the capacity under 2(i) above i.e. 450	
MW, Marginal Participation Factor of "A"	
shall be retained as obtained at sub-clause (c)	
of Clause 5.16.3 of this Annexure.	
(4) For the capacity under 2(ii) above i.e. 250	
MW, Marginal Participation Factor of "A"	
shall be considered zero.	

Chief Financial Controller/ Regulatory Cell TANGEDCO 144, ANNA SALAI, CHENNAI-2

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